

Annexure - 7
Amul Industries Private Limited; CIRP commenced on 08.04.2024;
List of creditors as on 04.11.2024
List of operational creditors (Government dues)

S. No.	Details of claimant		Detail of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party	% of voting share in COC					
1	State Tax Department	Gujarat Government	23.04.2024	₹ 8,19,14,979.00	₹ 8,19,14,979.00	Demand Notice	No	N/A	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
2	Paschim Gujarat Vij Company	Gujarat Government	31.05.2024	₹ 44,469.00	₹ 44,469.00	Bill Pending	NO	N/A	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
3	Employees Provident Fund Organisation	Central Government	30.05.2024	₹ 42,48,29,752.00	₹ 2,18,59,208.00	Demand Notice	NO	N/A	₹ 0.00	₹ 0.00	₹ 40,29,70,544.00	₹ 0.00	The assessment of dues of EPFO vide issuance of various orders to corporate debtor through IRP/RP have been made post CIRP commencement date i.e. on or after 08.04.2024. Further, Due to insufficient documents provided by the claimant, the part amount of the claim has been admitted.
4	Employee's State Insurance Corporation	Gujarat Government	05.07.2024	₹ 1,88,36,890.00	₹ 1,88,36,890.00	Demand Notice	NO	N/A	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
4	Total			₹ 52,56,26,090.00	₹ 12,26,55,546.00				₹ 0.00	₹ 0.00	₹ 40,29,70,544.00	₹ 0.00	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.